## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 09/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL : CP/159 - 165/CAA/2017 PETITION NUMBER IN APPLICATION NUMBER : CA/95-101/CAA/2017 : ANKITA PRATISTHAN LTD NAME OF THE TRANSFEROR : MAYUKA INVESTMENTS LTD NAME OF THE TRANSFEROR : PUNEET TRADING & INVESTMENT CO PVT LTD NAME OF THE TRANSFEROR NAME OF THE TRANSFEROR : ZIPAHEAD.COM PVT LTD : KESHAV POWER LTD **DEMERGER 1** : SHREE NIRMAN LTD **DEMERGER 2** : RAMAINVESTMENT CO PVT LTD TRANSFEREE UNDER SECTION : 230 **SIGNATURE** DESIGNATION S.No. NAME (IN CAPITAL) REPRESENTATION BY WHOM COUNSEL FOR

## **ORDER**

Counsel for the applicant present. Counsel for the objector present. Counsel for the applicant submitted that the objectors do not have a requisite 10% shareholding in the company and the names of many of the objectors do not figure in the register. The counsel for the objector stated that they purchased the shares for a valid consideration and the transfer forms have already been submitted to the respective applicants. The objector argued that the share exchange ratio is not viable for all the shareholders and it needs to be looked into. Heard submissions of both the counsels. Order is reserved.

(S VIJAYARAGHAVAN) Member(Technical)

(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)

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